FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NARMADA EXTRUSIONS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**M/s Narmada Extrusions Limited**
2.	Date of incorporation of corporate debtor	14/08/1984
3.	Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25202MP1984PLC002532
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Address -** Plot No.71 Industrial Area No.1 Pithampur, Dhar, Madhya Pradesh, India - 452001.(M.P) **Branch Address -** 403, Rajani Bhavan Indore - 452001.(M.P)
6.	Insolvency commencement date in respect of corporate debtor	13/03/2026
7.	Estimated date of closure of insolvency resolution process	09/09/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kuldeep Tank Reg. No. - IBBI/IPA-001/IP-P-02776/2022-2023/14255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	206, Modi Tower, Opp. Palika Plaza, MTH Compound, Indore, Madhya Pradesh ,452007 Email: cakuldeeptank@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	202, Block-A, The One, RNT Marg., Indore 452001 Email: cirp.nel@gmail.com
11.	Last date for submission of claims	27/03/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 202, Block-A, The One, RNT Marg., Indore 452001

Notice is hereby given that the National Company Law Tribunal Indore Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s Narmada Extrusions Limited** on 13/03/2026.

The creditors of **M/s Narmada Extrusions Limited** are hereby called upon to submit their claims with proof on or before 27-March-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-NA

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 15/03/2026, Indore

Kuldeep Tank
Interim Resolution Professional
In the matter of Narmada Extrusions Limited
IBBI Reg. No. IBBI/IPA-001/IP-P-02776/2022-2023/14255
AFA valid till 30/06/2026.
Office: 202, Block-A, The One, RNT Marg., Indore 452001.
9826677735/9977332329/0731-4226345

INDIA SHELTER FINANCE CORPORATION LTD.

IndiaShelter Home Loans

Regd: Office:- Plot-15,6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at-**6th Floor, Plot No 15, Institutional Area, Sector 4 Gurugram Haryana -122002, will be sold on "As is Where is", "As is What is" and "Whatever there is"** basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be made by the Authorized Officer at the place mentioned below.

Loan Account Number /AP Number And Name of Borrower(s) / Co-Borrower (s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price
HL20CHLONS0000050 63633/ AP-10138104 Mr/Mrs. Shimla Devi W/o Satyanarayan Khati I &mr/mrs Satyanarayan S/o Suraj Mal	12-06-2025 And Rs. 594495/- (Rupees Five Lakh nintyfour Thousand four Hundred Ninty five Only) Due as on 11.06.2025 Bid Increase Amount 10000/-	All Piece And Parcel Of Patta No 18, Gram-chandali,G.P-Rampali, Panchayat Smiti-sarwar, Dist.-ajmer Rajasthan 305628. **Boundary:** East-H/o Gheesa Lal Khati, West-common Road, North-H/o Ramkuvar Khati, South-H/o Ramchandra Bairwa	Symbolic Possession 26-JUNE-2025 Total Outstanding Rs. 5,94,495/- (Rupees Five Lakh nintyfour Thousand four Hundred Ninty five Only) DUE AS ON 11.06.2025	Rs.5,45,162/- (Rupees Five Lakh Fourty five thousand one hundred sixty two Only) Earnest Money Deposit (EMD) 54516.20/-(fifty four Thousand five hundred sixteen rupees and twenty pais only)

Date and Time of Inspection of the property	EMD Deposition Last Date	Date and Time of Auction
20-04-2026 (Inspection Time 10:00 AM to 05:00 PM)	21-04-2026	22-04-2026 (Auction Time 10:00 AM to 5:00 PM)

Place of EMD Deposition : H No 14/1, Harpura House, Ajmer Road, Master Colony, Raghu Colony,kekri,rajasthan 305404
Place of Auction: H No 14/1, Harpura House, Ajmer Road, Master Colony, Raghu Colony, Kekri, Rajasthan 305404
Mode Of Payment :- All payment shall be made by demand draft in favour of **India Shelter Finance Corporation Limited.**

Loan Account Number /AP Number And Name of Borrower(s) / Co-Borrower (s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price
HL12CHLONS00000 5091773 & AP-10208082 MR./ MRS. NIRMA W/O BHANWAR LAL & MR./ MRS. BHANWAR LAL	12.05.2025 And Rs. 677626/- Rupees Six Lac Seventy Seven 'Thousand Six Hundred Twenty Six Only) Due As On 10.05.2025 Bid Increase Amount 10000/-	**All that part and parcel of the property situated at** All Piece And Parcel Of Patta No 5, Book No 178, Sankalp No 03, Mishal No 33, Village Chaajwo Ka Khera, GP Keriya, Tehsil Mandal, Dist Bhilwara Rajasthan.**Boundary:-** East-comman Road, West-sanwar/Choga Kumawat, North- Sharwan / Narayan Balai, South-prakash/ Narayan Balai.	Symbolic Possession 25.08.2025 Total Outstanding Rs. 6,77,626/- Rupees Six Lac Seventy Seven 'Thousand Six Hundred Twenty Six Only) Dus As ON 10.05.2025 with further interest & charges until payment in full.	RS. 7,05,600/- (Rupees seven lakh five thousand six hundred only) Earnest Money Deposit (EMD) Rs. 70,560/- (Rupees seventy thousand five hundred sixty Only)

Date and Time of Inspection of the property	EMD Deposition Last Date	Date and Time of Auction
20.04.2026 (Inspection Time 10:00 AM to 05:00 PM)	21.04.2026	23.04.2026

Place of EMD Deposition : DA MALL, Shop No-2, 1st Floor, Mod, Chungi Naka, Asind, Rajasthan 311301
Place of Auction: DA MALL, Shop No-2, 1st Floor, Mod, Chungi Naka, Asind, Rajasthan 311301
Mode Of Payment :- All payment shall be made by demand draft in favour of **India Shelter Finance Corporation Limited.**

For details and queries, please refer the enclosed Auction Sale Notice or refer our website https://www.indiashelter.in or contact Authorized Officer, Mr. Vinay Rana +91 7988605030 // Mr. KISHAN ACHARYA, Mobile No. 9166184636 //MR HARKARAN JAT, MOBILE NO .9950475963.

PLACE: RAJASTHAN
DATE: 15-03-2026

FOR INDIA SHELTER FINANCE (AUTHORIZED OFFICER)

PIRAMAL FINANCE LTD.

Piramal Finance

(Formerly Known as Piramal Capital and Housing Finance Corporation Ltd.) CIN: L65910MH1984PLC032639
Registered Office: Unit No.-601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (West), Mumbai-400070 –T +91 22 3802 4000. **Branch Office:** 301/1, First Floor, Regalia Complex, Mangal Pandey Nagar, University Road, Ramgarhi, Meerut - 250001, Unit No. 01 & 09, Ground Floor, GD-ITL North Ex Tower,Plot No. A-9, Netaji Subhash Place, New Delhi – 110034 & Plot.No-6, Block-A 2nd Floor, Sector 2, Noida – 201301

POSSESSION NOTICE For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd) for an amount as mentioned herein under with interest thereon.

Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
(Loan Code No BLSA000556A9), (Branch – Faridabad), Naresh Kumar (Borrower), Anita (Co-Borrower)	Property forming part of Khewat/ Khata no.185//216, Rect. No.40, Killa No.7/1 (1-15), 17/1(3-11), Rect. No.41, Killa no.11(8-0), Rect. No.42, Killa no.5(8-0), 16(8-0), kita 05, total land area 29 kanal 06 marla to the extent of 534/17726.5 share i.e. 17.5. Boundaries : North: Vacant Plot of Hansa. West: House of Hansa. East: Plot Of Sunil. South: Road 11 ft Road.	26-09-2025 for Rs.4553261/- (Forty Five lakh Fifty Three Thousand Two Hundred Sixty One)	11-03-2026
(Loan Code No BLSA00025181), (Branch – Delhi - Pitampura), Jahid Khan (Borrower), Shahana Begum (Co-Borrower)	Freehold Residential Vacant Plot area measuring 50 sq. yards out of Khasra No.1765 Min. situated at Mustafabad Colony in the village of Loni, Pargana & Tehsil Loni, Distt. Ghaziabad, Uttar Pradesh. Boundaries : North: Plot of Others. West: Plot of Others. East: Plot of Others. South: Rasta 3. Ft. wide.	10-09-2025 for Rs.3772498.72/- (Thirty Seven lakh Seventy Two Thousand Four Hundred Ninety Eight and Seventy Two Paise)	11-03-2026
(Loan Code No BLSA0004B2DD), (Branch – Meerut), Sumit Vinod (Borrower), Raj Vinod (Co-Borrower)	A land measuring 0.0420 hect. or 420 sq.mtr. Bearing Khasra No.137Mi situated at Village Achronda, Famous Udyogpuram Pargana Tehsil & Distt. Meerut. Boundaries : North: 10.627 Ft. Then land of Forest Department. West: 42 Ft Then Rasta 50 Ft. Wide. East: 42 Ft Then land of Forest Department. South: 107.62 Ft. Then land of Others.	14-11-2025 for Rs.3212098/- (Thirty Two lakh Twelve Thousand Ninety Eight)	11-03-2026
(Loan Code No M0140335), (Branch – Delhi Branch), Sumit Arora (Borrower), Swati Arora (Co-Borrower)	Flat No.404 on Third Floor, Built on Plot No.A-10 (Western Portion) Area Measuring 400 Sq.Yds., Situated at Nehru Ground, New Township, Faridabad, Tehsil and District Faridabad, Haryana and bounded as under: Boundaries : North: Others Plot. West: Road. East: Portion of the said plot. South: Others Plot.	19-12-2025 for Rs. 2949107/- (Twenty Nine lakh Forty Nine Thousand One Hundred Seven)	11-03-2026
(Loan Code No BLSA0000928C), (Branch – Meerut), Mohammad Abdul Kalam (Borrower), Mohammad Kamil (Co-Borrower), Mohd Aslam (Co-Borrower), Gulshana (Co-Borrower), Mohd Rais (Co-Borrower),	A residential property on Khasra No.1427, admeasuring area 167.311 Sq.Mtr. Situated at Village Sujoodu, Mohalla Khalsa Patti, JB Steel, Pargana & Tehsil & Distt. Muzaffarnagar, Uttar Pradesh – 251002. Boundaries : North: House of Ishtay. West: House of Musstaf Allan Bitton. East: 20 Ft Wide Road. South: Plot of Noshar.	16-09-2025 for Rs. 2861280/- (Twenty Eight lakh Sixty One Thousand Two Hundred Eighty)	11-03-2026
(Loan Code No HLSA00031C86), (Branch – Greater Noida), Abhishek (Borrower), Nirmala Upreti (Co-Borrower), Kishan (Co-Borrower), Vidhya (Co-Borrower),	Plot No.313, area measuring 78 sq.yds., i.e. 65.215 sq.mtrs., in Block-D, perraining to the Khasra No.91, Situated at the residential Colony known as Sai Dham Raj City Colony, in the Revenue Estate of Village Khanpur Jabti, Pargana Loni, Tehsil and Distri. Boundaries : North: Road 17 Ft Wide. West: Road 30 Ft Wide. East: Plot no.315. South: Plot no.314.	19-12-2025 for Rs.2613362/- (Twenty Six lakh Thirteen Thousand Three Hundred Sixty Two)	11-03-2026
(Loan Code No M0029036), (Branch – Gurgaon), Shyam Vir (Borrower), Lalita Devi (Co-Borrower),	Plot of Land area measuring 8 Marla i.e.240 sq.yds, out of Mustatil No.240, Killa No.24, Situated at Waka Mouja Palwal, Haryana.	19-12-2025 for Rs.2473403/- (Twenty Four lakh Seventy Three Thousand Four Hundred Three)	10-03-2026
(Loan Code No BLSA0005206F), (Branch – Noida), Ramesh Shastri (Borrower), Priya Pandey (Co-Borrower),	Commercial Shop No.D-01/013/B, (Ground Floor), admeasuring 375.34 sq.ft. or 34.87 sq. mtrs, built on Plot No.D-01/013, Situated at DLF Dilshad Palaza, "DLF Dilshad Extension-II", in the Abadi of Village Brahmpur alias Bhopura, Pragana Loni, Tehsil and di. Boundaries : North: Shop No.D-1/13/1A. West: Shop No.D-1/13/2B. East: Shop No.D-1/14/2B. South: Road 12 ft. wide.	19-11-2025 for Rs.2487370/- (Twenty Four lakh Eighty Seven Thousand Three Hundred Seventy)	11-03-2026
(Loan Code No 23400002556), (Branch – Agra), Ashish Nainani (Borrower), Hemlata (Co-Borrower),	Property Flat No. 607 on 6th Floor, measuring area 102.19 Sq. mtr., Situaed at Shri Tulsi Sky City, Bodla-Bichpuri Road, Agra. Boundaries : North: Flat No. 608. West: Open to Sky. East: Common passage & Flat No. 66. South: Staircase.	05-12-2025 for Rs. 2243448/- (Twenty Two lakh Forty Three Thousand Four Hundred Forty Eight)	11-03-2026
(Loan Code No 27900000074), (Branch – Noida - Sector 2), Sameer Batra (Borrower), Dharamvir Batra (Co-Borrower).	Plot Bearing No. K, K.-134,admeasuring area of 106.55 Sq.Mtr, Second Floor, Block- B, Kavi Nagar, Ghaziabad, Uttar Pradesh-201002. Boundaries : North: Plot No.133. West: Road. East: Service Lane. South: Plot No.135	03-09-2025 for Rs.2254898/- (Twenty Two lakh Fifty Four Thousand Eight Hundred Ninety Eight)	11-03-2026
(Loan Code No HLSA0006A9DD), (Branch – Mathura), Deepak Agrawal (Borrower), Urmila Agarwal (Co-Borrower),	Plot bearing measuring area 209.02,Mauza Salempur Farah Tehsil District Mathura situated at Khasra No. 164, Uttar Pradesh. Boundaries : North: Pipe Line. West: Land Harimohan & Others. East: Land First Party. South: 10Ft Road Land First Party.	14-11-2025 for Rs.2147279/- (Twenty One lakh Forty Seven Thousand Two Hundred Seventy Nine)	11-03-2026
(Loan Code No M0070388), (Branch – Meerut) Mohd Akeel (Borrower), Afeefa Afeefa (Co-Borrower),	A residential Flat No. G-1, having area of 120 Sq.Yards i.e 100.33 Sq.Mt constructed on plot No. GE/N-157 situated at Gardenia Estate, Revenue Village Noor Nagar Pargana Tehsil & District Meerut Boundries of property. Boundaries : North: 9 Mt wide colony Road. West: 7.50 Mt Wide colony Road. East: Property No. N -156. South: Company & Open Space.	14-11-2025 for Rs. 2151819/- (Twenty One lakh Fifty One Thousand Eight Hundred Nineteen)	11-03-2026
(Loan Code No 14600000702), (Branch – Meerut), Ashok Kumar Tomer (Borrower), Pravesh Kumari (Co-Borrower),	One Residential House,bearing Muncipal No.1607,, constructed on one residential plot bearing no. 9,consisting of part of Khasra No. 1974,land area admeasuring 125.46 Sq.Mtrs Situated at New Pannapuri Hapur the measurement and boundries of which as under: Boundaries : North: Raasta of 15Fts Wide. West: House of Sardar Trilok Singh. East: House of Indrajeet. South: House of Surender.	29-10-2025 for Rs. 2197052/- (Twenty One lakh Ninety Seven Thousand Fifty Two)	11-03-2026
(Loan Code No BLSA000392F0), (Branch – Meerut), Mamta Gupta (Borrower), Vinod Kumar Gupta (Co-Borrower),	A Residential old House No-46 & 33 and new House No-34, area measuring 66.58 Sq. Gaz or55.66 Sq. Mtrs. Situated at Prempuri Kankerkhera Meerut. hereinafter referred to as "the said property. Boundaries : North: 48 ft 3 inch than house of Geeta Dev. West: 12 ft 4 inch than abchak and house of Ashok. East: 12 ft 4 inch than 7 ft Road. South: 48 ft 3 inch than 4 ft wide Gali.	29-10-2025 for Rs.2055159/- (Twenty lakh Fifty Five Thousand One Hundred Fifty Nine)	12-03-2026
(Loan Code No 13300000629), (Branch – Delhi - Pitampura), Wasim Akram (Borrower), Israt Jahan (Co-Borrower),	Upper Ground Floor, Left Side Portion, Without Terrace Right, Measuring 50 Sq.Yds., of Property No.906, Gali No.8, Measuring 100 Sq.Yds., Comprised In Khasra No.600/92 Situated at Govind Puri, Kalkaji, New Delhi – 110019. Boundaries : North: Other Flat. West: Others Property. East: Gali. South: Other Property Part of Plot.	25-06-2025 for Rs.2032167.54/- (Twenty lakh Thirty Two Thousand One Hundred Sixty Seven and Fifty Four Paise)	10-03-2026
(Loan Code No BLSA000181B2), (Branch – Gurgaon), Mohd Mohsin (Borrower), Jaitun (Co-Borrower),	Darobast Makan, admeasuring area of 1044 Sq.FtNa, Mohalla Chadiyan Kasba Kirana, Near Pani ki taki Muza,Muzzafamagar-Uttar Pradesh 247774. Boundaries : North: Rasta then House of Akram. West: House of Aslam. East: House of Late Nazir. South: House of Late Hafiz Gullu.	26-09-2025 for Rs.2000091/- (Twenty lakh Ninety One)	11-03-2026
(Loan Code No HLSA000E7E01IN), (Branch – Faridabad), Yogender Pal Pal Singh (Borrower), Mrs Meena (Co-Borrower), Ashutosh Singh (Co-Borrower)	Freehold Residential Property id. No. 1BAAJMLI on Plot area measuring 150 Sq. Yds., Out of Mu. No. 146, Killa No. 15/2(1-7), 16(7-18), 17(1-1) & 25(3-0), Situated at Wake Mauja Sihi, & Tehsil-Ballabahgarh, & District-Faridabad, Haryanaya. Boundaries : North: Road. West: Other Property. East: Road. South: Vacant Plot.	14-11-2025 for Rs.206968/- (Two lakh Six Thousand Nine Hundred Sixty Eight)	11-03-2026
(Loan Code No M0169607), (Branch – Delhi - Pitampura), Vinod Kumar (Borrower), Sunita (Co-Borrower)	C-22A/19, Third Floor, With All its Roof Right, Sadh Nagar, Palam Colony New Delhi	06-10-2025 for Rs.4310222/- (Rupees Forty Three Lakhs Ten Thousand Two Hundred Twenty Two Only)	12-03-2026
(Loan Code No BLSA000327A5), (Branch – Modinagar), Pramod Kumar (Borrower), Suman (Co-Borrower)	A commercial Shop No.40, constructed on Plot No.10, having an area 29.05 sq. meters i.e. 34.75 sq. yards consisting of Khasra No.729 & 730 situated at Village Baral Partapur, Pargana, Tehsil & Distt. Meerut. Boundaries : North: Shop of Kali Charan. West: School Farm. East: Delhi Road. South: Shop of Master	10-09-2025 for Rs.2099954/- (Rupees Twenty Lakhs Ninety Nine Thousand Nine Hundred Fifty Four)	12-03-2026
(Loan Code No M0184480), (Branch – Meerut), Mohammed Anwar Khan (Borrower), Sameena (Co-Borrower), Muhammad Afsar (Co-Borrower)	Property no 145/1 measuring area 69.40 sq. meter part of nagar panchayat no 224 situated at Mohalla Khahoori Darwaja Kasba Parikshitgarh Meerut-Parikshitgarh Road Pargana Kithaur Tehsil Marwana Meerut which is bounded as Boundaries : North :- 13 Ft 4.5 inch/Property of Iqbal. West :- 55 Ft 10 inch/Property of Anwar. East:- 55 Ft 10 inch/Property of Riyaj. South :- 13 Ft. 4.5 Inch/Road.	24-07-2025 for Rs.4058792/- (Rupees Forty Lakhs Fifty Eight Thousand Seven Hundred Ninety Two Only)	12-03-2026
(Loan Code No BLSA0002E279 & BLSA0002F41C), (Branch – Noida), M/S BRB Road Build Tech (Borrower), Rajveer Bhati (Co-Borrower), Manohar Lal Chopra (Co-Borrower), Gajraj Singh (Co-Borrower), Asha Bhati (Co-Borrower)	E-47, Out of Khasra No.19, Situated in the area of Village Kotla, in the abadi of gali No.7, Shashi Garden , Illaqa Shahdara Delhi – 111091. Boundaries : North: Property of Others. West: Property of Others. East: Property of Others. South: Gali 10Ft Wide.	06-10-2025 for Rs.1,44,97,814/- (One Crore Forty Four Lakhs Ninety Seven Thousand Eight Hundred Fourteen Only)	12-03-2026
(Loan Code No BLSA00001574), (Branch – Aligarh), Niza Muddin Khan (Borrower), Rajveer Bhati (Co-Borrower), Jinat Nijamuddin Khan (Co-Borrower)	Land No. 274 area admeasuring of 1095.15 Sq.Ft situated at Gram Gunnaur Jahangirpur Pargana Asadpur Tehsil Gunnaur District Sambhal Gunnaur Uttar Pradesh – 202522. Boundaries : North: Plot of Jagdish & Shishupal. West: Plot of Ahmad. East: House of Allanoor. South: Public Road.	29-10-2025 for Rs.3684838/- (Rupees Thirty Six Lakhs Eighty Four Thousand Eight Hundred Thirty Eight Only)	12-03-2026
(Loan Code No HLSA000066E2, HLSA000B503B, XBL00000D4A0), (Branch – Faridabad - NIT), Mahender Singh (Borrower), Savita Devi (Co-Borrower), Lekhraj (Co-Borrower)	Property Freehold Residential No. 588/ 14 -H-/3 -B area admeasuring 200 Sq.Yards situated at Waka Muja Palwal Dev Nagar Colony Dev nagar Colony Lal Dora Andar Hud Nagar Faridabad near Kids School, Faridabad Haryana -121102	14/11/2025 for Rs.4356964/- (Rupees Forty Three Lakhs Fifty Six Thousand Nine Hundred Sixty Four Only)	12-03-2026
(Loan Code No M0274167), (Branch – Faridabad - NIT), Rajbir Singh (Borrower), Dev Wati (Co-Borrower)	Unit bearing no 301, Admeasuring super area 1589 Sq.Ft On Third Floor, Highcliff-3 Tower Block-8 Situated in the complex named "Omaxe Heights" Palwal Haryana and boundaries as under - Boundaries : North: Unit No. 302. West: Road. East: Unit No. 304. South: Road.	03-09-2025 for Rs.3886828/- (Rupees Thirty Eight Lakhs Eighty Six Thousand Eight Hundred Twenty Eight Only)	11-03-2026
(Loan Code No M0176653), (Branch – Ghaziabad), Amit. (Borrower), Ajay Kumar (Co-Borrower)	Freehold Residential Built-up House No.1474/22, Property I.D. No.21C765U328 area measuring 119.5 sq. yds. Situated at Waka Mauja Kalupur Abadi Arya Nagar Nigam Sonepat Haryana"Hereinafter called referred to as the said property". Boundaries : North: Others Property. West: House of Sanjay. East: House of Narinder. South: Gali Road.	29-10-2025 for Rs.2001811/- (Rupees Twenty Lakhs One Thousand Eight Hundred Eleven Only)	11-03-2026

Place: DELHI / NCR Date : 15.03.2026 **(Authorized Officer) PIRAMAL FINANCE LTD**

VASTU HOUSING FINANCE CORPORATION LTD

VASTU HOUSING FINANCE

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in therespective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below.
The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Mr/Ms. Sushila . (Since Deceased), namely Mr/Mrs. Rakesh . (Son) (Legal Heir of Late Sushila .), Mr/Mrs. Ramkishan . (Husband) (Legal Heir of Late Sushila .), Co-Borrower(s): Mr/Mrs. Ramkishan .,Mr/Mrs. Rakesh . HL0000000073001	21-Nov-25 Rs.559306 as on 21-Nov-25	all that Piece and parcel of Plot No.51 Khasra No 860, Shreeram Vihar Extension Mauza patholi, area of property 93 Sq.meter, district Taluka Agra, state Uttar Pradesh, City Agra 282008, Boundaries as follows: North – Plot No. 27 South – 6.09 mtrs. road Opening East – Plot No. 50 West – Plot No. 52	Symbolic Possession Taken on 09-Mar-26
2	Banti Kumar (Borrower), Mr/Mrs. Vijay Devi(Co Borrower), Mr/Mrs. Kundan Lal (Co Borrower), Mr/Mrs. Ravi Sagar MLP000000220581	18-Nov-25 Rs.728622 as on 12-Nov-25	House Built On Nagar Nigam No. 6/131/1. Area Measuring 100 Sq, Yards., I.e. 83.61 Sq, Mtrs., Situated At Prakash Nagar. Mauja Bhogipura. Loamandi Ward. Tehsil Distt., Agra. U.p-282010	Symbolic Possession Taken on 09-Mar-26
3	Mr/Ms. Bharat Singh (since deceased), namely Mr/Mrs. Seema Devi (Wife) (Legal Heir of Late Bharat Singh), Co-Borrower(s): Mr/Mrs. Seema Devi LP0000000186365	01-Dec-25 Rs.655483 as on 29-Nov-25	Residential House Built Upon Part Of Khasra No.439/1. Area Measuring 50 So. Yards I.e. 41.80 Sq. Meters, Situated At Mauza- Kotli Bageechi (chak Soyam), Tehsil District Agra Uttar Pradesh. 282001 Boundaries As Follows: North – Plot Of Ganeshi Lal South – Plot Of Jacky Sunita East – Rasta Exit 10 Ft. Wide West – House Of Purchaser	Symbolic Possession Taken on 11-Mar-26

Date : 15.03.2026
Place : Agra

Authorised officer
Vastu Housing Finance Corporation Ltd

DMI HOUSING FINANCE PRIVATE LIMITED

DMI HOUSING FINANCE

MBD House, Gulab Bhawan, 2nd Floor, 6, Bahadur Shah Zafar Marg, New Delhi – 110002
Tel.: +91-011-66107107, 011-69223700 Email: satyam.shukla@dmihousingfinance.in
www.dmihousingfinance.in

E - AUCTION SALE NOTICE THROUGH PRIVATE TREATY (under SARFAESI Act)

E-Auction Sale notice for Sale of Immovable Secured Assets under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular, by the Authorized Officer, as mentioned below, that the **PHYSICAL POSSESSION** of the under mentioned properties mortgaged to **DMI HOUSING FINANCE PRIVATE LIMITED (Secured Creditor)** had already been taken over under provisions of section 13 (4) of the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002. Whereas the Secured Creditor acting through its Authorized Officer, in exercise of its powers under Section 13(4) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI), will put the below mentioned property to E-Auction for recovery of under mentioned dues and further interest, charges and costs etc. The properties are being sold on **"AS IS WHERE IS WHATEVER THERE IS AND WITHOUT RECOURSE BASIS"** as such sale is without any kind of warranties and indemnities.
Inspection Date & Time: 25/03/2026 at 11:00 AM to 03:00 PM **Date & Time of e-Auction: 30/03/2026** at 11:00 AM to 01:00 PM
Last Date of submission of Bid/EMD: 28/03/2026 at 04:00 PM

Name of Borrower/ Co-Borrower/Guarantor	Outstanding Amount	Details of Secured Assets	Rs. Reserve Price	Rs. EMD 10%
Borrower- SHALINI W/O SAHIL Co-Borrower- SAHIL S/O SANJAY, NEHA D/O SANJAY	In Loan Account No. HFC0020697068 and vide Application No GG1236302 Rs. 23,66,093/- (Rupees Twenty Three Lacs Sixty Six Thousand and Ninety Three Only) as on 19-Apr-24	All the part and parcel of the property: BUILD UP RESIDENTIAL SECOND FLOOR (RHS WITHOUT ROOF RIGHT), PLOT NO. 38-A, KHASRA NO. 80/1, GALI NO. 10, MOHAN GARDEN PRATAP ENCLAVE, VILLAGE HASTSAL, UTTAM NAGAR, NEAR METRO GAGR SWEET, METRO PILLAR NO. 745, WEST DELHI, NEW DELHI 110059" **Possession Taken Date: 10th Mar 2025**	13,00,000/-	1,30,000/-
Borrower- KAMLESH KUMAR GUPTA S/O GOPAL PRASAD GUPTA Co-Borrower- RINKI DEVI W/O KAMLESH KUMAR GUPTA	In Loan Account No. HFC0004496277 and vide Application No GG1133156 Rs. 873393/- (Rupees Eight Lacs Seventy Three Thousand Three Hundred and Ninety Three Only) as on 10-Jan-25.	All the part and parcel of the property FLAT NO 302 THIRD FLOOR PLOT NO 6A1/3 KH NO 488/1 PIPAL WALA SHANI MANDIR VILLAGE MOLARBAND BADAPUR NEW DELHI SOUTH DELHI 110044 INDIA **Possession Taken Date: 21st Oct 2025**	7,00,000/-	70,000/-

Terms & Conditions:
1. Sale through Private Treaty will be on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS".**
2. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property put on auction and claims/ rights/ dues/ affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/ rights/ dues/outstanding statutory dues/taxes etc.
3. It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The inspection of property put on auction will be permitted to interested bidders at sites as mentioned against each property description.
4. The assets will not be sold below the Reserve Price. The Authorized Officer is not bound to accept the highest offer, and the Authorized Officer has the absolute right to accept or reject any or all offer(s) or adjourn/ postpone/ cancel the e-Auction without assigning any reason thereof.
5. The EMD of successful bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded within 7 working days from the date of auction. The EMD shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price, adjusting the EMD already paid, immediately i.e. on the same day or not later than next working day and the balance 75% of the sale price within 15 days from the date of confirmation of sale or such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer.
6. The interested parties may contact the Authorized Officer for further details/ clarifications and for submitting their application. The details of the Authorized Officer are as follows: **Mr. Satyam Shukla, Mobile No.8920859449 & e-mail ID: satyam.shukla@dmihousingfinance.in** during the working hours from Monday to Friday.
7. The purchaser has to bear all stamp duty, registration fee, and other expenses, taxes, duties, society dues in respect of purchase of the property.
8. The aforesaid Borrower's/ Co-borrower's attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets mentioned hereinabove by tendering the afore mentioned outstanding dues together with all costs, charges and expenses incurred by the bank before the sale of secured asset **within 15 days** from the date of this notice failing which the assets will be sold as per terms and conditions mentioned above.

Place: Delhi, Date: 15.03.2026

Sd/- (Authorised Officer)
DMI Housing Finance Private Limited

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE

Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600015. E-mail : auction@hindujahousingfinance.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY APPENDIX- IV-A [See proviso to rule 8 (6)]

Contact No.: RLM - Hasmuddin Raza - 8468898202 | RRM - Harish Yadav - 7060411785 | CLM - Ravi-9999048581 | CRM - Lalit Panwar - 9837000044

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of **Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai – 600015 and one of its Branch Offices at First Floor, Om Palace Cinema, 547, Bhagwan Nagar, Delhi Road, Hapur – 245101,** will be sold on **"As is Where is", "As is What is" and "Whatever there is"** basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: **www.bankeauctions.com**

INSPECTION DATE : 13/04/2026 & 14/04/2026 - 14:00 hrs -17:00 hrs | EMD LAST DATE : 20/04/2026 Till 17:00 hrs. | E-AUCTION DATE : 21/04/2026 - 11:00 hrs-13:00 hrs. | BID INCREASE AMOUNT Rs. 10,000/-

	LAN/Borrower(s)/Co-Borrower(s)/Guarantor(s)	Total Outstanding as on date 30.11.2022 Rs. 25,59,192/-		Reserve Price Rs. 27,68,040/-
1	Loan Account No. UP/KNP/MRUT/A000001068 1. Mr. Navneet Kumar (Borrower) 2. Mrs. Renu Tarika (Co-Borrower)	Demand Notice Date & Amount: 30/11/2022 And Rs. 25,59,192/- as on 30.11.2022	Date of Physical Possession : 17-Dec-2025	Earnest Money Deposit (EMD): Rs. 2,76,804/-
	Description Of Property: A residential flat at third floor, bearing private number TF-2, constructed on plot number H-31, measuring 65.02 square meters, situated at H-Block, Shastri Nagar, Pargana, Tehsil and District Meerut. Bounded as East: 10.24 meters / House number H-11 and 13. West: 10.24 meters / Rasta 30 feet wide. North: 18.85 meters / House number H-29. South: 18.85 meters / House number H-33.			
2	Loan Account No. UP/KNP/MRUT/A000002365 1. Mr. SHUBHAM GUPTA (Borrower) 2. Mrs. VIPULA MITTAL (Co-Borrower)	Total Outstanding as on date 18.03.2025 Rs. 22,56,507/-

फॉर्म–ए
सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड
(कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

नर्मदा एक्सट्रूज़न्स लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण		
1.	कॉर्पोरेट देनदार का नाम	**नर्मदा एक्सट्रूज़न्स लिमिटेड**
2.	कॉर्पोरेट देनदार के गठन की तिथि	14/08/1984
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/ पंजीकृत है	ROC ग्वालियर
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U25202MP1984PLC002532
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत पता - प्लॉट नंबर 71 औद्योगिक क्षेत्र नंबर 1 पीथमपुर, धार, मध्य प्रदेश, भारत - 452001.(एमपी) शाखा का पताः 403, रजानी भवन इंदौर - 452001 (एमपी)
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	13.03.2026
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	09.09.2026
8.	अंतरिम रिजॉल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	कुलदीप टांक रजिस्ट्रेशन सं. IBBI/IPA-001/IP-P-02776/2022-2023/14255
9.	अंतरिम रिजॉल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	206, मोदी टॉवर, पालिका प्लाजा के सामने, एमटीएच कंपाउंड, इंदौर, मध्य प्रदेश, 452007 ईमेलः cakuldeeptank@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	202, ब्लॉक-ए, द वन, आरएनटी मार्ग, इंदौर 452001 ईमेलः cirp.nel@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	27.03.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिजॉल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) वेबलिंकः https://ibbi.gov.in/en/home/downloads भौतिक पताः 202, ब्लॉक-ए, द वन, आरएनटी मार्ग, इंदौर 452001

सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, इंदौर पीठ द्वारा 13/03/2026 को **नर्मदा एक्सट्रूज़न्स लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

नर्मदा एक्सट्रूज़न्स लिमिटेड के लेनदारों को इसके द्वारा आवाह्न किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजॉल्यूशन प्रोफेशनल को **27/03/2026** तक या उससे पहले सबूत के साथ अपने दावें प्रस्तुत करे।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

प्रविष्ट नं. 12 के सामने सूचीबद्ध एक श्रेणी संबंधित एक वित्तीय लेनदार, फार्म सी ए (लागू नहीं) में श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्ट सं. 13 के खिलाफ सूचीबद्ध तीन इन्सॉल्वेंसी प्रोफेशनल में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

कुलदीप टांक
अंतरिम रेजोल्यूशन प्रोफेशनल
नर्मदा एक्सट्रूज़न्स लिमिटेड के मामले में
IBBI रजिस्ट्रेशन सं. IBBI/IPA-001/IP-P-02776/2022-2023/14255
AFA **30.06.2026** तक वैधता

दिनांकः 15/03/2026
स्थानः इंदौर

कार्यालयः 202, ब्लॉक-ए, द वन, आरएनटी मार्ग, इंदौर 452001
9826677735/9977332329/0731-4226345

एक नजर

युवक ने एसिड पीकर दी जान

इंदौर, (नप्र)। राजेंद्र नगर थाना क्षेत्र में बीमारी से परेशान एक युवक द्वारा आत्महत्या करने का मामला सामने आया है। युवक ने घर में रखे एसिड का सेवन कर लिया था, जिसकी उपचार के दौरान अस्पताल में मौत हो गई। घटना राजरानी नगर इलाके की है। पुलिस के अनुसार, यहाँ रहने वाले पंकज पिता भेरू सिंह (35) ने अपने घर पर एसिड पी लिया था। अचानक तबीयत बिगड? और हालत नाजुक होने पर परिजन उसे तत्काल एमवाय अस्पताल लेकर पहुंचे। डॉक्टरों ने उसे बचाने का प्रयास किया, लेकिन शरीर में जहर फैलने के कार । इलाज के दौरान उसने दम तोड़ दिया।परिजनों ने पुलिस को बताया कि पंकज पेशे से इलेक्ट्रिशियन था और अपने परिवार का भर ।-पोष । करता था। वह पिछले लंबे समय से किसी गंभीर बीमारी से जूझ रहा था। बीमारी के कार । वह मानसिक रूप से काफी तनाव में रहने लगा था। माना जा रहा है कि इसी शारीरिक और मानसिक परेशानी के चलते उसने यह आत्महत्या जैसा कदम उठाया।

सूने मकान का ताला तोडकर जेवर और नकदी ले उड़े चोर

इंदौर, (नप्र)। तेजाजी नगर थाना क्षेत्र के श्रीकृष्ण । एवेन्यू में चोरी की एक वारदात सामने आई है। अज्ञात बदमाशों ने एक सूने मकान को निशाना बनाते हुए वहां से सोने-चांदी के जेवरात और नकदी पार कर दाह। पुलिस ने फरियादी की शिकायत पर अज्ञात आरोपियों के खिलाफ मामला दर्ज कर उनकी तलाश शुरू कर दी है। पुलिस के मुताबिक,फरियादी जितेन्द्र चौहान निवासी श्रीकृष्ण । एवेन्यू फेस-03 ने रिपोर्ट दर्ज कराई है कि जब उनका परिवार घर से बाहर था, तब अज्ञात बदमाश ने मकान का ताला तोड़ा और अंदर दाखिल हुआ। बदमाश ने बेडरूम में रखी लकड़ी की अलमारी का लॉक तोडकर उसमें रखी सोने की चेन, चांदी की चेन, बच्ची के हाथ के चांदी के कड़े, एक जोड़ी चांदी की पायजेब और नकदी चोरी कर ली। पुलिस अब क्षेत्र के सीसीटीवी फुटेज खंगाल रही है ताकि बदमाशों का सुराग मिल सके।

आग में खाक हुई तीन बसें

इंदौर। शहर में एक बार फिर आग की चपेट में तीन बसें जलकर खाक हो गई। कुछ दिनों पहले ही ऐसी की एक घटना के सामने आने के बाद शनिवार को भी इसी तरह की घटना तीन इमली इलाके में हो गई। बसों में आग लगने की सूचना मिलते ही मौके पर पहुंचे दमकलकर्मियोंने कड़ी मशक्कत कर आग पर काबू पाया। घटना तीन इमली बस स्टैंड के पास स्थित पार्किंग की है। पार्किंग में निजी ट्रेवल्सों की बसें कुछ समय से खडी थी। जब आग लगी उस समय बस में कोई मौजूद नहीं था। अचानक एक बस में आग भभकी और देखते ही देखते आग ने विकराल रूप ले लिया, जिससे पास में खड़ी औश्र दो बसें भी चपेट में आ गई। तत्काल दमकलकर्मियों को मौके पर बुलाया गया और इसके बाद आग बुझाने का काम शुरू किया गया। जब तक आग पर काबू पाया जाता तीनो बसें जलकर खाक हो गई।

तीसरी मंजिल से गिरकर युवक की मौत

इंदौर, (नप्र)। रावजी बाजार थाना क्षेत्र में मकान की तीसरी मंजिल से गिरने के कार । एक युवक की मौत हो गई। मृतक की पहचान आकाश पिता लक्ष्मीकांत साहू (26), निवासी गाड़ी अड्डा के रूप में हुई है। बताया जा रहा है कि आकाश अपने घर की तीसरी मंजिल पर था, तभी अचानक से वह नीचे गिर गया। गिरने के कार । उसे गंभीर चोटें आईं, जिसके बाद उसे तुरंत अस्पताल ले जाया गया, लेकिन डॉक्टरों ने उसे मृत घोषित कर दिया।

शादी का झांसा देकर किया दुष्कर्म, 1.50 लाख भी ऐंठे

किराना दुकान पर हुई थी दोस्ती, आरोपी पर केस दर्ज

इंदौर, (नप्र)। किराना दुकान पर काम करने वाले युवक ने युवती को शादी का झांसा देकर उसके साथ दुष्कर्म किया। आरोपी न केवल युवती का शारीरिक शोषण किया, बल्कि कर्ज उतारने के नाम पर पीड़िता से 1.50 लाख रुपए भी ऐंठ लिए। पुलिस ने पीड़िता की शिकायत पर आरोपी के खिलाफ केस दर्ज किया है।

एमआईजी टीआई सी.बी.सिंह ने बताया कि पीड़िता की शिकायत पर प्रवेश मंडलोई निवासी शिव शक्ति नगर के खिलाफ अलग-अलग धाराओं में कायमी की है। पीड़िता ने पुलिस को बताया कि वह एक किराना दुकान पर चार साल से काम करती आ रही है। वहीं पर आरोपी प्रवेश मंडलोई हम्माली की काम करता है। उससे जान पहचान होने के बाद दोनों दोस्त बन गए थे। फोन पर बात भी होने लगी थी। 3 नवंबर 2024 को प्रवेश युवती को मां से मिलवाने का बोलकर अपने घर ले गया। उसने कहा कि वह मां से उनकी शादी की बात करने के लिए उसे लेकर आया है, मगर जब वह घर पहुंचे तो घर पर कोई नहीं था।

युवती के पूछने पर प्रवेश ने कहा कि 10-15 मिनट रुको मां आने वाली है, लेकिन वहां कोई नहीं आया। इसका फायदा उठाकर प्रवेश ने युवती की मर्जी के खिलाफ उसके साथ जबरदस्ती शारीरिक संबंध बनाए और कहने लगा कि वे जल्दी शादी कर लेंगे। उसके बाद प्रवेश शादी का झांसा देकर लगातार संबंध बनाता रहा।

कर्ज का बोलकर लिए रुपए

इसके बाद युवती जब भी प्रवेश को शादी का बोलती वह उसके ऊपर कर्जा होने और 1.50 लाख रुपए की जरूरत होने की बात कहता। इस पर युवती ने लोन लेकर आरोपी को 1.50 लाख रुपए दे दिए। उसके बाद भी युवती ने उसे शादी का बोला तो वह टालने लगा। आरोपी युवती से ना तो शादी कर रहा है ना ही उसके पैसे लौटा रहा है। इसकी जानकारी युवती ने अपने परिवार के लोगों को दी और थाने में युवक के खिलाफ शिकायत की। पुलिस ने मामले में कायमी कर जांच शुरू कर दी है।

यहां विधवा से दुष्कर्म

उधर, हीरा नगर थाना क्षेत्र में एक विधवा महिला के साथ युवक द्वारा दुष्कर्म करने का मामला सामने आया है। पुलिस ने महिला की शिकायत पर आरोपी के खिलाफ मामला दर्ज कर उसकी तलाश शुरू कर दी है। पुलिस के मुताबिक पीड़िता की शिकायत पर सूरज काछी, निवासी ग्राम मसुरहाई के खिलाफ शुक्रवार को केस दर्ज किया गया है। महिला ने बताया कि कुछ साल पहले उसके पति का निधन हो गया था। इसके बाद उसकी पहचान सूरज से हुई और दोनों के बीच दोस्ती हो गई। महिला के अनुसार आरोपी ने शादी का वादा किया और इसी बहाने उसे अपने कमरे पर ले जाकर शारीरिक संबंध बनाए। आरोप है कि युवक ने शादी का झांसा देकर कई बार उसका शोषण किया। पीड़िता का आरोप है कि बाद में आरोपी शादी से मुकर गया। इसके बाद महिला ने हीरा नगर थाने में शिकायत दर्ज कराई। पुलिस ने आरोपी के खिलाफ दुष्कर्म का मामला दर्ज कर लिया है और उसकी तलाश की जा रही है।

साइबर अपराध रोकने की पहल :हर थाने में तैयार होंगे एक्सपर्ट पुलिसकर्मी

80 पुलिसकर्मियों को दी विशेष ट्रेनिंग

इंदौर, (नप्र)। लगातार बढ़ते साइबर अपराधों की शिकायतों में पीड़ित या आवेदकों को थाने में ही अच्छा समाधान मिल सके और उन्हें यहां-वहां भटकना ना पड़े। इसे देखते हुए पुलिस कमिश्नर संतोष कुमार सिंह ने थाना स्तर पर ही साइबर अपराधों के लिए एक्सपर्ट पुलिसकर्मी हो, इसके लिए एक विशेष ट्रेनिंग प्रोग्राम तैयार करवाया है। इसमें हर थाने से पुलिसकर्मियों को साइबर अपराधों पर प्रभावी कार्रवाई के लिए उन्हें ट्रेंन किया जा रहा है।

शनिवार को सभी थानों के आरक्षक और प्रधान आरक्षक स्तर के करीब 80 पुलिसकर्मियों के लिए एक दिन का विशेष साइबर ट्रेनिंग प्रोग्राम पुलिस कमिश्नर ऑफिस में आयोजित किया गया।

इस ट्रेनिंग में पुलिसकर्मियों को क्राइम ब्रांच के एडिशनल डीसीपी राजेश दंडोतिया व क्राइम ब्रांच की टेक्निकल टीम के अनुभवी अधिकारी-कर्मचारियों ने प्रशिक्षण दिया। ये अधिकारी विभिन्न साइबर अपराधों में रोजाना कार्रवाई करते हैं।

ट्रेनिंग के दौरान साइबर अपराधों और विभिन्न फ्रॉड के निदान के लिए भारत सरकार द्वारा संचालित ऑनलाइन पोर्टलों की कार्यप्रणाली के बारे में जानकारी दी गई। साथ ही बताया गया कि इनका बेहतर उपयोग कर थाने में साइबर अपराधों की शिकायत लेकर आने वाले पीड़ितों की किस प्रकार मदद की जा सकती है, ताकि उनकी समस्या का जल्द से जल्द समाधान हो सके।

इसके अलावा यह भी बताया गया कि साइबर क्राइम होने पर पीड़ित के थाने आने पर उसकी शिकायत किस प्रकार तुरंत 1930 हेल्पलाइन और साइबर क्राइम पोर्टल ूूी१ू१ी.ङ्म५ल्ल पर दर्ज करनी है, ताकि उसे त्वरित समाधान मिल सके।

साथ ही बताया गया कि इनका बेहतर उपयोग कर पीड़ितों को त्वरित समाधान कैसे दिलाया जाए तथा अपराधों की विवेचना में इनका किस प्रकार प्रभावी उपयोग कर अनुसंधान को और सशक्त बनाया जा सकता है। इस संबंध में सभी को प्रेजेंटेशन के माध्यम से प्रैक्टिकली समझाया गया। साथ ही शिकायतों पर किन-किन माध्यमों से क्या कार्रवाई करनी है और किन बातों का विशेष ध्यान रखना है।

बिना हेलमेट गाड़ी चलाने वाले 1636 पर कार्रवाई

ट्रैफिक पुलिस ने चलाया विशेष अभियान

इंदौर, (नप्र)। बिना हेलमेट के शहर की सड़कों पर चलने वालों को लेकर ट्रैफिक पुलिस का एक्शन मोड़ जारी है। पुलिस अब केवल चालान ही नहीं काट रही, बल्कि सड़कों पर बकायदा अनाउंसमेंट कर समझा भी रही है कि सिर पर हेलमेट लगाकर चले। शुक्रवार को पुलिस ने सुबह से लेकर रात तक विशेष अभियान चलाया और 1636 टूव्हीलर चालकों के खिलाफ चालानी कार्रवाई की।

इन चौराहों पर ट्रैफिक पुलिस ने की कार्रवाई- ट्रैफिक पुलिस ने पलासिया चौराहा, विजय नगर चौराहा, महूनाका चौराहा, चाणक्यपुरी चौराहा, भंवरकुआं चौराहा सहित अन्य चौराहों पर बिना हेलमेट के टूव्हीलर चलाने वालों पर चालानी कार्रवाई की। इसके साथ ही पुलिस अनाउंसमेंट कर यह भी बता रही है कि यह कार्रवाई आपके हित में है, ताकि आप हेलमेट के महत्व को समझे। सड़क सुरक्षा नियमों का पालन करें और सड़क हादसों में होने वाले दुष्परिणामों से खुद को और दूसरों को बचा सकें।

नो-पार्किंग में खड़ी 137 गाड़ियों पर कार्रवाई

इंदौर, (नप्र)। ट्रैफिक पुलिस की चारों जोन के लिए बनाई गई विशेष पेट्रोलिंग टीमें लगातार कार्रवाई कर रही है। शहर के व्यवस्थतम रास्तों, बाजारों और ट्रैफिक के दबाव वाले इलाकों में ये टीमें पेट्रोलिंग कर ट्रैफिक को सुगम बनाने में लगी है। इसी कड़ी में टीम ने 137 वाहन चालकों के खिलाफ व्हील लॉक लगाकर नो-पार्किंग की वैधानिक कार्रवाई की।

यहां चली कार्रवाई- यातायात जोन-1 : कालानी नगर, एयरपोर्ट रोड, बड़ा गणपति से गौराकुण्ड, इमली बाजार, अंतिम चौराहा, मरीमाता से बाणगंगा तक कार्रवाई। यातायात जोन-2 : मालवामिल से पाटनीपुरा, भमोरी, एलआईजी, रसोमा, मेदांता रोड, विजयनगर क्षेत्र में कार्रवाई। यातायात जोन-3 : जेल रोड, एमटीएच, आरएनटी मार्ग, एमजी रोड, व्हाइट चर्च से दवा बाजार, मधु मिलन, जंजीरवाला, पलासिया से व्हाईट चर्च, घण्टाघर से गीताभवन सड़क के दोनों तरफ कार्रवाई। यातायात जोन-4 : सपना संगीता, टॉवर चौराहा से खातीवाला टैंक, सिंधी कालोनी, राजवाड़ा क्षेत्र, जवाहरमार्ग, खजूरी बाजार, सराफा क्षेत्र, भंवरकुआ से भोलाराम उस्ताद मार्ग पर कार्रवाई।

पंपकर्मी की मौत में कार मालिक अब भी फरार

इंदौर, (नप्र)। सांवेर में पंपकर्मी रोहित परमार की जान कार सवार युवकों ने ले ली थी। कई फुटेज देखने के बार सांवेर पुलिस की टीम इंदौर पहुंची। हीरानगर के गौरीनगर में आर्यन के यहां दबिश दी। वह नही मिला, लेकिन उसके पिता को पुलिस पूछताछ के लिए लेकर चली गई। आर्यन ने अपने परिचितों को जानकारी दी कि इस घटना में उसका हाथ नहीं है। उसके दोस्त कार लेकर गए थे। हालांकि पुलिस इस बात की जांच कर रही है। आर्यन अभी भी फरार है। सांवेर पुलिस की टीम गुरुवार रात इंदौर पहुंची थी। यहां हीरानगर इलाके में आर्यन की जानकारी निकाली। कार उसने कुछ दिन पहले खरीदी थी। इस पूरे मामले में आर्यन ने घटना के दिन कार में होने की बात से इंकार किया है। उसने परदेशीपुरा और हीरानगर इलाके में रहने वाले चार युवकों की जानकारी दी। घटना के बाद से सभी फरार हैं। आर्यन भी पुलिस के सामने नहीं आ रहा। पुलिस का कहना है कि कार आर्यन के नाम है तो वह भी आरोपी बनेगा। आर्यन के पकड़ाने के बाद ही बाकि उसके चार साथियों के नाम सामने आए। कार कौन चला रहा था। इसकी भी जानकारी आएगी। हालांकि अभी इस घटना में किसी भी आरोपी के नाम की पुष्टी पुलिस अफसरों ने नहीं की है।

नाम परिवर्तन सूचना

मैं शुभम बांगर यह घोषणा करता हूँ कि मेरे पिता का नाम मेरे शैक्षणिक दस्तावेजों जैसे 10वीं एवं 12वीं की मार्कशीट में अशोक अंकित है, जबकि अन्य दस्तावेजों में उनका नाम अशोक बांगर अंकित है। अतः यह घोषित किया जाता है कि अशोक तथा अशोक बांगर दोनों नाम एक ही व्यक्ति के हैं। भविष्य में मेरे पिता को सभी कार्यों के लिए अशोक बांगर के नाम से ही जाना जाएगा।

पता
21 विनायक नगर, गोयल विहार, गेट नं.2 इंदौर म.प्र.

गुंडों पर सख्ती

तीन बदमाश 3 से 6 महीने के लिए जिलाबदर, मुनादी कराई

इंदौर, (नप्र)। शहर में आपराधिक गतिविधियों पर अंकुश लगाने के लिए पुलिस लगातार सख्त कार्रवाई कर रही है। इसी क्रम में एमआईजी थाना पुलिस ने क्षेत्र के तीन आदतन बदमाशों के खिलाफ जिलाबदर की कार्रवाई की है। कार्रवाई के बाद पुलिस टीम आरोपियों के इलाकों में पहुंची और लाउड स्पीकर से मुनादी कर लोगों को इसकी जानकारी दी।

थाना प्रभारी सी.बी. सिंह ने बताया कि एमआईजी थाना पुलिस ने आपराधिक गतिविधियों पर रोक लगाने और क्षेत्र में सक्रिय अपराधियों पर सख्ती बरतते हुए तीन चिन्हित बदमाशों के खिलाफ कार्रवाई की है। इसमें सुदीप उर्फ सुमित पिता रमाकांत मिश्रा निवासी नरसिंह की चाल, साजिद (28) पिता इस्लाम खान निवासी कृष्णबाग कॉलोनी और अतीत (29) पिता अशोक बौरासी निवासी पाटनीपुरा शामिल हैं।

पुलिस ने तीनों आरोपियों का आपराधिक रिकॉर्ड तैयार कर वरिष्ठ अधिकारियों को भेजा था। रिकॉर्ड के आधार पर पुलिस कमिश्नर संतोष कुमार सिंह ने तीनों के खिलाफ जिलाबदर के आदेश जारी किए। आदेश के तहत सुदीप उर्फ सुमित मिश्रा को 6 महीने के लिए, साजिद खान को 3 महीने के लिए और अतीत बौरासी को 6 महीने के लिए इंदौर जिले के साथ ही आसपास के सीमावर्ती जिलों उज्जैन, देवास, धार और खरगौन की राजस्व सीमा से बाहर रहने के निर्देश दिए गए हैं।

पुलिस ने तीनों आरोपियों को आदेश तामील कराए और उनके मोहल्लों में पहुंचकर मुनादी कराई, ताकि क्षेत्र के लोगों को कार्रवाई की जानकारी मिल सके।

कार्यालय नगर पालिका परिषद, जावरा जिला रतलाम म०प्र०

क्रमांक 7017/प्रजाकार्य / ई-टेण्डर/2026 जावरा दिनांक 13/03/2025

-: निविदा सूचना :-

निम्नलिखित कार्यों हेतु केन्द्रीयकृत प्रणाली में पंजीकृत ठेकेदारों से ऑन लाईन निविदा आमंत्रित की जाती है। निविदा का विस्तृत विवरण वेबसाईट https://www.mptenders.gov.in पर देखा जा सकता है।

क्रं.	टेण्डर कमांक जारी दिनांक	कार्य का नाम	कार्य की समयावधि एवं लागत	निविदा प्रपत्र का मूल्य एवं EMD	निविदा की अंतिम तिथि
1	2026_ UAD_ 490534_1	तरणताल का संचालन एवं संधारण कार्य।	36 माह एवं 125000/- प्रति माह	5.000/- एवं 36,000/-	13/04/2026

नोट- निविदा दरें प्रतिमाह के अनुसार प्रस्तुत की जाने एवं निविदा से संबंधित किसी भी प्रकार वो संशोधन का प्रकाशन ऑन लाईन https://www.mptenders.gov.in की वेबसाईट पर ही किया जावेगा, पृथक से समाचार प्रकाशन नहीं किया जावेगा।

मुख्य नगरपालिका अधिकारी
नगर पालिका परिषद, जावरा

कार्यालय नगर परिषद डही जिला धार (म.प्र.)

07297-260394 Fax-260394 Email -cmodahi@mpurban.gov.in

क्रमांक / 374/रा.शा./26 डही, दिनांक 14/03/2026

।। अल्पकालीन निलामी विज्ञप्ति ।।

एतद् द्वारा सूचित किया जाता है कि नगर परिषद डही द्वारा वर्ष 2026-2027 हेतु बाजार बैठक एवं पशु पंजीयन वसूली ठेके कि खुली आम निलामी नीचे उल्लेखित दिनांक को पृथक-पृथक की जाना है:-

क्र.	ठेका मद का नाम	अमानत राशि	निलामी दिनांक	स्थान
01	बाजार बैठक शुल्क वसूली	60000/-	दिनांक 16.03.2026	न.प.कार्यालय परिसर
02.	पशु पंजीयन फीस वसूली	60000/-		

अतः इच्छुक व्यक्ति निर्दिष्ट समय प्रातः 11 बजे से दोप. 12 बजे तक स्थान-कार्यालय नगर परिषद डही के राजस्व शाखा में उपस्थित होकर दिनांक 16.03.2026 को राशि-60,000/- (साठ हजार रू.) पृथक पृथक ठेके की जमा कर उसी दिनांक को दोप. 01 बजे से निलामी बोली में भाग ले सकते है।

नोट -1. बाजार बैठक एवं पशु पंजीयन ठेके की पृथक पृथक अमानत राशि जमा कराना होगी।

2. नीलामी बोली की सम्पूर्ण राशि बोली स्वीकृती के 03 दिवस के अन्दर सम्पूर्ण राशि जमा किया जाना अनिवार्य होगा। नियम समयावधि में प्रथम बोलीदार द्वारा राशि जमा नही किये जाने पर द्वितीय बोलीदार की बोली उचित होने पर स्वीकृत की जावेगी।

3. विगत वर्षों में डिफाल्टर रहे ठेकेदार उक्त निलामी बोली में भाग नही ले सकेंगे।

4. निलामी संबंधी समस्त आवश्यक शर्ते कार्यालय की राजस्व शाखा में कार्यालयीन समय में (अवकाश के दिनों को छोडकर) देखी जा सकती है।

(रतना कैलाश कन्नौज) अध्यक्ष नगर परिषद डही जिला धार

(सूरज-मुकेश बघेल) सभापति नगर परिषद डही

(सुशील डावर) मुख्य नगर पालिका अधिकारी नगर परिषद डही जिला धार डही,

//नाम परिवर्तन सूचना//

मैं सावली देवी आयु 64 वर्ष पति स्व.श्री शिवप्रसाद सिंह बिष्ट निवासी- विशाल नगर, अंबेडकर वार्ड क्रमांक 9 जसवाड़ी रोड़, खंडवा तह एवं जिला खंडवा मेरे पति स्व. शिवप्रसाद सिंह बिष्ट पिता गोपाल सिंह बिष्ट का आर्मी क्रमांक 4549585K रिटायर आर्मी रिकार्ड महार रेजिमेंट सागर मध्य प्रदेश सेंटर है। मेरे पति का स्वर्गवास हो चुका है हमारी पुत्री योगिता (YOGITA) मेरे पति के आर्मी दस्तावेजो मे दर्ज है जो कि गलत है। मेरे पुत्री का सही नाम योगिता बिष्ट (YOUGITA BISHT) है मेरे पुत्री का यही सही नाम योगिता बिष्ट (YOUGITA BISHT) मेरे पति के आर्मी दस्तावेजो मे दर्ज किया जावे आवश्यक है । शपथ पत्र क्र DK 460483 नोटरी खंडवा म. प्र.

गलत नाम - योगिता (YOGITA)
सही नाम योगिता बिष्ट (YOUGITA BISHT)

फॉर्म-ए
सार्वजनिक घोषणा
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन)

नर्मदा एक्सट्रूज़न्स लिमिटेड के लेनदार के ध्यानार्थ हेतु

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम	नर्मदा एक्सट्रूज़न्स लिमिटेड
2.	कॉर्पोरेट देनदार के गठन की तिथि	14/08/1984
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/ पंजीकृत है	ROC ग्वालियर
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U25202MP1984PLC002532
5.	कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत पता - प्लॉट नंबर 71 औद्योगिक क्षेत्र नंबर 1 पीथमपुर, धार, मध्य प्रदेश, भारत - 452001.(एमपी) शाखा का पता: 403, रजानी भवन इंदौर - 452001 (एमपी)
6.	कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	13.03.2026
7.	दिवाला समाधान प्रक्रिया समापन होने की अनुमानित तारीख	09.09.2026
8.	अंतरिम रिज़ॉल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन पेशेवर का नाम और पंजीकरण संख्या	कुलदीप टांक रजिस्ट्रेशन सं. IBBI/IPA-001/IP-P-02776/2022-2023/14255
9.	अंतरिम रिज़ॉल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	206, मोदी टॉवर, पालिका प्लाजा के सामने, एमटीएच कंपाउंड, इंदौर, मध्य प्रदेश, 452007 ईमेल: cakuldeeptank@gmail.com
10.	अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किए जाने वाला पता और ई-मेल	202, ब्लॉक-ए, द वन, आरएनटी मार्ग, इंदौर 452001 ईमेल: cirp.nel@gmail.com
11.	दावा प्रस्तुत करने की अंतिम तिथि	27.03.2026
12.	धारा 21 के उपधारा (6ए) के खंड (बी) के तहत अंतरिम रिज़ॉल्यूशन प्रोफेशनल द्वारा लेनदारों की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इन्सॉल्वेंसी प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) प्रासंगिक फार्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	(क) वेबलिंक: https://ibbi.gov.in/en/home/downloads भौतिक पता: 202, ब्लॉक-ए, द वन, आरएनटी मार्ग, इंदौर 452001

सूचित किया जाता है कि राष्ट्रीय कंपनी लॉ ट्रिब्यूनल, इंदौर पीठ द्वारा 13/03/2026 को **नर्मदा एक्सट्रूज़न्स लिमिटेड** की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है।

नर्मदा एक्सट्रूज़न्स लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिज़ॉल्यूशन प्रोफेशनल को **27/03/2026** तक या उससे पहले सबूत के साथ अपने दावें प्रस्तुत करे।

वित्तीय लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से सबूत के साथ दावे प्रस्तुत कर सकते हैं।

प्रविष्ट नं. 12 के सामने सूचीबद्ध एक श्रेणी संबंधित एक वित्तीय लेनदार, फार्म सी ए (लागू नहीं) में श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्ट सं. 13 के खिलाफ सूचीबद्ध तीन इन्सॉल्वेंसी प्रोफेशनल में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा

दावे के झूठे या भ्रामक सबूत जमा करने से जुर्माना लगाया जाएगा।

कुलदीप टांक
अंतरिम रेजोल्यूशन प्रोफेशनल
नर्मदा एक्सट्रूज़न्स लिमिटेड के मामले में
IBBI रजिस्ट्रेशन सं. IBBI/IPA-001/IP-P-02776/2022-2023/14255
AFA 30.06.2026 तक वैधता
दिनांक: 15/03/2026
स्थान: इंदौर
कार्यालय: 202, ब्लॉक-ए, द वन, आरएनटी मार्ग, इंदौर 452001
9826677735/9977332329/0731-4226345